

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI "E" BENCH,
NEW DELHI

BEFORE SHRI R.K. PANDA ACCOUNTANT MEMBER AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER

ITA No. 1747/DEL/2016
[Assessment Year: 2011-12]

Shri Jasbir Singh S/o Bir Singh C/o Sushil Bhushan Gupta, Advocate 3168, Shakti Colony, The Mall Karnal (PAN: CMPPS 6937 M)	Vs.	The ITO Ward 3 Karnal
(Appellant)		(Respondent)

Assessee by: Shri SK.L. Aneja, Adv
Revenue by: Shri Rajesh Kumar, Sr. DR

Date of hearing : 04.05.2017
Date of pronouncement : 04.05.2017

ORDER

PER R.K. PANDA, ACCOUNTANT MEMBER:-

This appeal filed by the assessee is directed against the order dated 23.02.2016 passed u/s 263(1) of the Income-tax Act, 1961 by the Pr. CIT, Karnal relating to A.Y. 2011-12.

2. The Id. Counsel for the assessee has filed an application seeking permission of the Bench to withdraw the appeal filed by the assessee. In absence of any objection from the Id. DR, the request of the assessee seeking permission of the Bench to withdraw the appeal filed by the assessee is acceded to.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing itself on 04.05.2017.

(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

(R.K. PANDA)
ACCOUNTANT MEMBER

Dated: 04.05.2017

V. Lakshmi

Copy forwarded to:

- 1) Appellant
- 2) Respondent
- 3) CIT
- 4) CIT (Appeals)
- 5) DR: ITAT

ASSISTANT REGISTRAR

	Date
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Date on which file goes to the AR	
Date on which file goes to the Head Clerk.	
Date of dispatch of Order.	